

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-108**  
IA-4975/2020  
IN  
IB-2976(ND)/2019

**IN THE MATTER OF:**

Nuvision (Delhi) Pvt. Ltd.

**Vs.**

FLPL Logistics Pvt. Ltd.

....FINANCIAL CREDITOR

....RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 03.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent :

For the Intervener/RP :

Mr. Abhishek Naik, Advocate on behalf of Mr.Sushil Kumar, RP

**ORDER**

**IA No. 4975/2020:-**

Matter called. No representation on behalf of the Applicant. Counsel for the Resolution Professional is present. Matter stands adjourned.

List the matter on 30<sup>th</sup> March, 2021.

— Sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

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**ORDER**

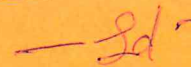
**IA No 4976/2020:-**

Counsel for the Resolution Professional is present. He is directed to make compliance with the previous order.

List the matter on 30<sup>th</sup> March, 2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**